

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 381 of 1994

Tuesday this the 8th day of March, 1994

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Geetha Ashok,
H.No. 27C, Baby Beach,
Contonment,
Cannanore-13.

....Applicant

(By Advocate Mr. P. Ramakrishnan)

Vs.

1. Union of India, represented by
The Secretary, Ministry of Defence
New Delhi.
2. The Quarter Master General,
Army Head quarters, RK Puram,
New Delhi.
3. Commandant/Chairman
Defence Security Corps Centre
Unit Run Canteen Defence Security
Corps Centre, Kannur. Respondents

(By Advocate Mr. CN Radhakrishnan, ADGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant is aggrieved by Annexure. An order
which is cryptic, indeed. The operative portion reads:

"In view of the above, you will not be
permitted to work in the Unit Run Canteen..."

2. We are unable to make out whether this is an
order of suspension, an order of removal or an order
of any other description. Be that as it may, applicant
may file an appeal against this order within ten days
from today. The appeal will be submitted before the
third respondent and it will be his responsibility to

transmit it within seven days of its receipt, to the competent appellate authority. Such authority shall pass appropriate orders on the appeal within ten weeks of the date of receipt of the appeal. He will pass a reasoned order, which we hope will also be intelligible, unlike the impugned order. We caution the appellate authority to adhere to the time schedule. Standing Counsel shall also impress on him the need to do so, and the consequences that might otherwise follow.

3. Application is disposed of with the aforesaid directions. No costs.

Dated 8th March, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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